

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

OA.No.558/99

Date of Order: 13-4-99

BETWEEN:

M.Shivakumar

...Applicant

AND

1. The General Manager,
Ordnance Factory Project,
Yeddumailaram,
Medak District.
2. The Dist.Employment Officer,
Dist.Employment Exchange,
Sangareddy, Medak District.

...Respondents

Counsel for the Applicant - Mr.N.R.Devaraj,Advocate

Counsel for the Respondents - Mr.P.Phalguna Rao,Addl.CGSC

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER (ADMN.)

...

O R D E R

(per Hon'ble Mr.Justice D.H.Nasir,V.C.)

Heard.

It appears that the interview in question is scheduled to be held on Thursday i.e. 15-4-99. The applicant had already submitted his application for the post in question along with the other candidates. However, the learned counsel Mr.Devaraj for applicant submits that the department had sent interview call letters but the applicant has not received the call letter possibly because, according to Mr.Devaraj, the applicant's name is not sponsored by Employment Exchange.

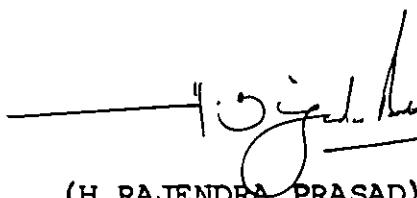
According to the latest judgment of the Supreme Court, even if a candidate is not sponsored by

(B)

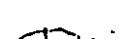
Employment Exchange and possesses requisite qualification for the post can be allowed to appear for interview.

Hence the OA is disposed of with a direction to the respondents to allow the applicant to appear for interview for the post of 'Barber' to be held on 15-4-99, irrespective of the fact whether he is sponsored by Employment Exchange or not, subject to his possessing the requisite qualifications for the post in question.

The OA is disposed of accordingly. No costs.


(H. RAJENDRA PRASAD)

Member (Admn.)


(JUSTICE D.H. NASIR)

Vice-Chairman

Dated: 13th April, 1999
Order dictated in the open court

'SA'

13/4/99
13/4/99

21/4/99 ✓
1ST AND 2ND COURT

COPY TO:-

1. HONORABLE

2. HHRP M(A)

3. HSSJP M(J)

4. B.R. (A)

5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD:

THE HON'BLE MR. JUSTICE D.H.NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S.JAI PARAMESWAR :
MEMBER (J)

DATED: 13-4-99

ORDER / JUDGEMENT

MA./R.A./C.P. NO.

IN
O.A. No. 558/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
शेषण / DESPATCH

16 APR 1999

SRR

8. C.P. हैदराबाद आयोग
HYDERABAD BENCH